

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.446/93

Dt. of order: 17.9.93

Nawal Kishore Meena

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.R.N.Mathur

: Counsel for applicant

Mr.Manish Bhandari

: Counsel for respondents

CORAM

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member (Adm.).

PER HON'BLE MR.O.P.SHARMA, MEMBER (ADM.).

The applicant has filed this application seeking a direction that the application for transfer from Bombay to Jaipur Division made by him on 23.9.89 should in fact be treated as having been made on that date and should be dealt with by the authorities as an application pending since 23.9.89. He sought further direction that a copy of the application may be sent to the Divisional Railway Manager, Jaipur and he may be directed to decide the question of transfer of the applicant to Jaipur Division expeditiously.

2. The request made by the applicant in this regard is quite reasonable. The respondents No.1 & 3 namely General Manager, Western Railway, Bombay and Divisional Railway Manager, Western Railway, Bombay Division, Bombay Central, are directed to forward a copy of the application of the applicant to the Divisional Railway Manager, Jaipur Division, Jaipur, for further action in accordance with the procedure for considering the transfer of the applicant to Jaipur Division. The Divisional Railway Manager, Jaipur shall also treat

the application as having been filed on 23.9.89. The respondents should take necessary ~~action~~ ^{decision} within a period of 3 months of the receipt of a copy of this order. The O.A. is disposed of. Parties to bear their own costs.


(O.P.Sharma)

Member(A)


(D.L.Mehta)

Vice Chairman.